

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
Original Application No.63/458/2018

Chandigarh, this the 19th day of April, 2018

...

CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

...

Sunny Bhardwaj son of Shri Manmohal Lal aged 37 years, Resident of Village & Post Office Dharampur, Tehsil Haroli, Distt. Una (Himachal Pradesh) (Group-B, Sub Divisional Inspector posted at Una, Postal Sub-Division) Post Office Una, H.P.)

.... APPLICANT

VERSUS

1. Union of India through Secretary to Ministry of Communication and IT, Department of Postal Services, Dak Bhawan, Sansad Marge, New Delhi-110001.
2. Office of Chief Post Master General, Kasumpti, Shimla, Pin Code 171009 through its Director.
3. Assistant Post Master General, Kasumpti, Shimla, Pin Code 171009.
4. Superintendent, Una Division, Office at Post Office, Distt. Una, Himachal Pradesh.

.... RESPONDENTS

Present: Sh. V.S. Chauhan, counsel for the applicant.

ORDER (Oral)**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

At the very outset, learned counsel intends to withdraw the instant Original Application (O.A.) to enable the applicant to move a detailed representation for redressal of his grievances before the Competent Authority at the first-instance.

Therefore, the present O.A. is hereby dismissed as withdrawn with aforesaid liberty, as prayed for.

Needless to mention, in case applicant files such representation within a period of one week, from today, then the same will be decided by the Competent Authority by passing a reasoned & speaking order, and in accordance with law, within a period of three weeks thereafter.

Meanwhile the respondents are directed to maintain status quo in regard to the posting of the applicant.

Copy **dasti**.

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 19.04.2018.

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